

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM NO. 8
(CAA)-126(PB)/2018

IN THE MATTER OF:

Tata Teleservices (Maharashtra) Ltd and Bharti Airtel Ltd
Petitioner

Order under Section 230-232

Order delivered on 20.09.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:-

For the Petitioner: Mr. Sanjeev Puri, Sr. Advocate with Mr. Kamal Shankar &
Mr. Pradyumna Sharma, Advocates
For the Respondent: Mr. Kamal Kant Jha, Senior Panel Counsel for DOT
For OL: Mr. Shubham Pandey, Advocate

ORDER

Notice of the application.

On our asking Mr. Kamal Kant Jha, learned Senior Penal Counsel appearing for D.O.P.T accepts notice. A copy of the paper book has been handed over to him.

Order reserved with regard to fixation of date and dispensation of meeting.

Issuance of notice to OL be also dispensed with.

The application stands disposed of.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

20.09.2018
AARTI